

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
Appeal/6(AHM)2023

Proceedings under Section 58 & 59 of Co.Act, 2013

IN THE MATTER OF:

Kishorbhai Babubhai Sakhiya

.....Applicant

V/s

Robin Precision Products Pvt Ltd & Ors

.....Respondent

Order delivered on: 11/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Monaal Davawala, Ld. Adv.

For the Respondent

:Mr. Nipun Singhvi, Ld. Adv.

ORDER

No rejoinder has been filed to reply filed by the Respondents. It has been apprised by the learned counsel for the R-1 that a Company Petition No. 25 of 2023 is coming up for hearing on 18.01.2024.

Learned counsel for the applicant submitted that another Company Petition No. 13 of 2022 is also coming up for hearing on 29.02.2024. However, in that matter the company is not the same which is in the present petition. Let this matter be adjourned to 18.01.2024.

In terms of effective order dated 05.09.2023, the applicant was required to file rejoinder within three weeks from the date of the supply of the reply by the Respondent Nos. 2 & 3. Reply of the R-1 was received in this Tribunal vide Inward Diary No. 2551 dated 12.07.2023, reply by R-2 was also received vide Inward Diary No. 2552 dated 12.07.2023 and R-3 has also filed reply vide Inward Diary No. 2553 dated 12.07.2023 till date no rejoinder has been filed by the Applicant.

Re-list on 18.01.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)